

MINUTES OF THE MEETING No. 47/12 dated 22.2.2012 UNDER THE CHAIRMANSHIP OF Shri K.P.S. Monga, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI K.P.S. Monga, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri Praveen Sharma, Dy.DGFT
5. Shri G. Saravana, FTDO

The Committee first considered minutes of the ALC Meeting No.46/12 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 47/83-ALC1/2011 MEETING DATE : 22.02.2012

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status :Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.3.2012.			

2	Case No.: 50/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00839/AM12/	RLA File :07/21/040/00989/AM09/	Lic.No/Date:0710062292 07.01.2009	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.2.2012 issued by DIPP. Accordingly the case may be re-listed on 21.3.2012.			

3	Case No.: 33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:21.03.3012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.3.2012.			

Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved						
HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:						
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide U.O.No.46011/57/2010-PC.II dated 28.12.2011 the Committee decided to approve the case as under:- <u>1. Export Item</u> - <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>New Vaseline RCJ Cocoa Butter Jelly</td><td>1 MT</td></tr></table>				S.No.	Description of Item	Quantity	1.	New Vaseline RCJ Cocoa Butter Jelly	1 MT
S.No.	Description of Item	Quantity							
1.	New Vaseline RCJ Cocoa Butter Jelly	1 MT							

Import Item

-

S.No.	Description of Item	Quantity
1.	Yellow Petroleum Jelly (Rajell YP21AJ6)	1.007 MT
2.	Cocoa Tease MOD-2 (Mixture of Odoriferous Substance)	0.003 MT

2. Export Item

-

S.No.	Description of Item	Quantity
1.	New Vaseline LHJ Aloe Fresh Jelly	1 MT

Import Item

-

S.No.	Description of Item	Quantity
1.	Light Liquid Paraffin BP/USP/IP	0.7022 MT
2.	Fully Refined Paraffin Wax type 140/145	0.0928 MT
3.	Fully Refined Paraffin Wax type 125/130	0.1007 MT
4.	Micro Crystalline Petroleum Wax	0.1115 MT
5.	Aloe Fresh PJ-BTE (Mixture of Odoriferous Substance)	0.0028 MT

3. Export Item

-

S.No.	Description of Item	Quantity
1.	New Vaseline GPJ Baby Jelly	1 MT

Import Item

-

S.No.	Description of Item	Quantity
-------	---------------------	----------

1.	New Vaseline GPJ Baby Jelly	1.0096 MT
2.	SC 0939 (Mixture of Odoriferous Substance)	0.0004 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.3.2012.			

6	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.3.2012.			

7	Case No.:46/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00835/AM12/	RLA File :15/24/040/00006/AM11/	Lic.No/Date:1510012639 14.03.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

Case No.:66/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:47/83-ALC1/2011	Status:Case
------------------------------------	------------------------------------	------------------------------	--------------------

8			22.02.2012	Deferred
	HQ File :01/83/050/00855/AM12/	RLA File :15/24/040/00007/AM11/	Lic.No/Date:1510012640 14.03.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

9	Case No.: 67/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00856/AM12/	RLA File :15/24/040/00008/AM11/	Lic.No/Date:1510012777 31.03.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

10	Case No.: 5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda. As TA it is understood from TA(Deptt. of C&PC(Chem Div.) that D/L has been issued to firm on 9.9.2011 Reminder dated 27.2.2012 issued by this office. Accordingly the case may be re-listed on 21.3.2012.			

11	Case No.: 22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda. As TA it is understood from TA(Deptt. of C&PC(Chem Div.) that D/L has been issued to firm on 9.9.2011 Reminder dated 27.2.2012 issued by this office. Accordingly the case may be re-listed on 21.3.2012.			

12

Case No.:4/15/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved
HQ File :01/83/050/00296/AM12/	RLA File :07/24/040/00074/AM12/	Lic.No/Date:0710079600 03.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide U.O.No.46011/33/2011-PC.II dated 16.2.2012 the Committee decided to approve the case as under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Water based polyurethane adhesive (48+/-2% Solids)	1 Kg	
<u>Import Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	Polyurethane dispension/Emulsion (Solid content 50+/-1%)	0.970 Kg	
2.	Rheological additive/thickener	0.010 Kg	
3.	Biocide/fungicide	0.010 Kg	
4.	Surfactant	0.020 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:6/23/83-ALC1/2011	Party Name:FG GLASS INDUSTRIES PVT. LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved
HQ File :01/83/050/00429/AM12/	RLA File :03/94/040/00280/AM12/	Lic.No/Date:0310640035 04.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 21.2.2012, based on the SION A-2091 and SION A-1060, the Committee decided to approve the case as under:-

Export Item No.1

S.No.	Description of Item	Quantity
1.	Double Layered Safety Glass Laminated (Consisting of one side reflective glass and another side clear float glass)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
a.	Relevant thickness reflective float glass	1.20 Sq. mtr./Sq. Mtr. content in export product
b.	Relevant thickness clear float glass	1.20 Sq. mtr./Sq. Mtr. content in export product
c.	Relevant thickness PVB Film for Double Layered Safety Glass	1.10 Sq. mtr./Sq. Mtr. content in export product

Export Item No.2

S.No.	Description of Item	Quantity
1.	Triple Layered Safety Glass Laminated & Insulated (Consisting of one double layer laminated safety glass using both side reflective glass + 12 mm air gap + tinted float glass)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
i & ii.	Relevant thickness reflective float glass (for laminated safety glass only)	1.20 Sq. mtr./Sq. Mtr. content in export product
iii.	Tinted Float Glass of different thickness	v 1.03 Sq. Mtr./Sq. Mtr. content in export product, if annealed glass is used at one side of insulating glass or v 1.08 Sq. Mtr./Sq. Mtr. content in export product, if toughened or tempered glass is used at one side of insulating glass
iv.	Relevant thickness PVB Film for Double Layered Safety Glass	1.10 Sq. Mtr./Sq. mtr. content in export product
v.	Aluminium Spacer 12 mm thickness	Net + 2%
vi.	Silicon Sealants / Polysulphide sealants (Secondary sealants)	95 grams per meter of net content of Aluminium spacer used or applied quantity whichever is less
vii	Butyl Sealants (Primary Sealant)	8 grams per meter of net content of Aluminium spacer used or applied quantity whichever is less
viii	Molecular Sieve	2.86 grams per meter of net

content of Aluminium spacer
used or applied quantity
whichever is less

Export Item No.3

-

S.No.	Description of Item	Quantity
1.	Double Layered Safety Glass insulated (consisting of reflective glass laminated safety glass + 12 mm air gap (spacer) + Annealed / tempered glass)	1 Sq. Meter

Import Item

-

S.No.	Description of Item	Quantity
i & ii.	Relevant thickness reflective float glass (for laminated safety glass only)	1.20 Sq. Mtr./Sq. Mtr. content in export product
iii.	Aluminium Spacer 12 mm thickness	Net + 2%
iv.	Silicon Sealants/Polysulphide sealants (secondary sealants)	95 grams per meter of net content of Aluminium spacer used or applied quantity whichever is less
v.	Butyl Sealants (Primary Sealant)	8 grams per meter of net content of Aluminium spacer used or applied quantity whichever is less
vi.	Molecular Sieve	2.86 grams per meter of net content of Aluminium spacer used or applied quantity whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	Case No.:47/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00836/AM12/	RLA File :15/24/040/00001/AM12/	Lic.No/Date:1510013575 14.07.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

15	Case No.:7/47/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved
	HQ File :01/83/050/00796/AM12/	RLA File :03/94/040/01059/AM11/	Lic.No/Date:0310645575 01.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/148/2011-Ch.II dated 21.12.2011, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Lauryl Ether Sulfate one mole (Minimum 69% Active matter)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Citric Acid	0.408 Kg 0.090 Kg 0.0046 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.:72/47/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00861/AM12/	RLA File :06/24/040/00022/AM12/	Lic.No/Date:0610023124 04.08.2011	Defer Date:21.03.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 21.3.2012.

17	Case No.: 6/47/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00795/AM12/	RLA File :03/95/040/00285/AM12/	Lic.No/Date:0310647087 08.08.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

18	Case No.: 2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. . Accordingly the case may be re-listed on 21.3.2012.			

19	Case No.: 3/27/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00520/AM12/	RLA File :03/94/040/00534/AM12/	Lic.No/Date:0310656091 26.09.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP On 24.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.3.2012.			

	Case No.: 19/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Approved
--	-------------------------------------	---	--	--

20

HQ File :01/83/050/00808/AM12/

RLA File :03/94/040/00564/AM12/

Lic.No/Date:0310656572
28.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/50/2006-Ch.II dated 2.12.2010, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
As approved by NC-4	Do	As approved by NC-4	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

21

Case No.:22/47/83-ALC1/2011Party Name:DORF-KETAL CHEMICALS
INDIA PVT.LTD.Meet No/Date:47/83-ALC1/2011
22.02.2012**Status:Case
Deferred**

HQ File :01/83/050/00811/AM12/

RLA File :03/94/040/00566/AM12/

Lic.No/Date:0310656587
28.09.2011Defer
Date:21.03.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.

22

Case No.:3/28/83-ALC1/2011Party Name:ARTEK SURFIN CHEMICALS
LIMITED.Meet No/Date:47/83-ALC1/2011
22.02.2012**Status:Case
Approved**

HQ File :01/83/050/00523/AM12/

RLA File :03/94/040/00476/AM12/

Lic.No/Date:0310657280
30.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/15/2012-Ch.II dated 13.2.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Teknolite CZ-2380	1 Kg	1. Niacin	0.077 Kg
		2. Epichlorohydrin	0.052 Kg

		3. Lugalvan G-35 4. Ethylene Diamine 5. Benzyl Chloride	0.007 Kg 0.024 Kg 0.054 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:20/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved
	HQ File :01/83/050/00809/AM12/	RLA File :03/94/040/00567/AM12/	Lic.No/Date:0310657321 30.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/50/2006-Ch.II dated 2.12.2010, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	As approved by NC-4	Do		Do
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

24	Case No.:21/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved
	HQ File :01/83/050/00810/AM12/	RLA File :03/94/040/00579/AM12/	Lic.No/Date:0310657308 30.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/52/2009-Ch.II dated 25.10.2010, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.

As approved by NC-4	Do	As approved by NC-4	Do
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.:23/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved
	HQ File :01/83/050/00812/AM12/	RLA File :03/94/040/00604/AM12/	Lic.No/Date:0310658195 05.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/52/2009-Ch.II dated 25.10.2010, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	As approved by NC-4	Do	As approved by NC-4	Do
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

26	Case No.:24/47/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00813/AM12/	RLA File :03/95/040/00478/AM12/	Lic.No/Date:0310658133 05.10.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

27	Case No.:13/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00802/AM12/	RLA File :03/94/040/00684/AM12/	Lic.No/Date:0310663671 04.11.2011	Defer Date:21.03.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.

28	Case No.:12/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00801/AM12/	RLA File :03/94/040/00689/AM12/	Lic.No/Date:0310663936 08.11.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

29

Case No.:18/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved
HQ File :01/83/050/00807/AM12/	RLA File :03/94/040/00617/AM12/	Lic.No/Date:0310663943 08.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/52/2009-Ch.II dated 25.10.2010, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
As approved by NC-4	Do	As approved by NC-4	Do
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:17/47/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00806/AM12/	RLA File :03/94/040/00677/AM12/	Lic.No/Date:0310665383 17.11.2011	Defer Date:21.03.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.

31	Case No.:10/47/83-ALC1/2011	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00799/AM12/	RLA File :03/95/040/00608/AM12/	Lic.No/Date: 0310665941 18.11.2011	Defer Date: 21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

32	Case No.:40/47/83-ALC1/2011	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00829/AM12/	RLA File :05/24/040/00273/AM12/	Lic.No/Date: 0510308695 21.11.2011	Defer Date: 21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

33	Case No.:25/40/83-ALC1/2011	Party Name: VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date: 47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00709/AM12/	RLA File :08/24/040/00173/AM12/	Lic.No/Date: 0810105849 22.11.2011	Defer Date: 21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.3.2012.			

34	Case No.:15/47/83-ALC1/2011	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00804/AM12/	RLA File :03/94/040/00513/AM12/	Lic.No/Date: 0310666414 22.11.2011	Defer Date: 21.03.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.

35	Case No.:16/47/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00805/AM12/	RLA File :03/94/040/00559/AM12/	Lic.No/Date:0310666406 22.11.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

36	Case No.:11/47/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case deferred
	HQ File :01/83/050/00800/AM12/	RLA File :03/95/040/00686/AM12/	Lic.No/Date:0310666721 23.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee noted that written recommendation forwarded by DIPP vide their U.O.No.Nil dated 21.2.2012, has been received and is being examined. Accordingly the case may be re-listed on 11.4.2012..			

37	Case No.:14/47/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00803/AM12/	RLA File :03/94/040/00696/AM12/	Lic.No/Date:0310666733 23.11.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

	Case No.:65/47/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00854/AM12/	RLA File :08/24/040/00198/AM12/	Lic.No/Date:0810105916	Defer

38			24.11.2011	Date:21.03.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. . Accordingly the case may be re-listed on 21.3.2012.				

39	Case No.:58/47/83-ALC1/2011	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00847/AM12/	RLA File :05/23/040/00322/AM12/	Lic.No/Date:0510309331 25.11.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

40	Case No.:69/47/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00858/AM12/	RLA File :13/24/040/00030/AM12/	Lic.No/Date:1310037743 28.11.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

41	Case No.:52/47/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00841/AM12/	RLA File :08/24/040/00186/AM12/	Lic.No/Date:0810106198 01.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.3.2012.			

	Case No.:71/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
--	------------------------------------	-------------------------------------	--	-----------------------------

42	HQ File :01/83/050/00860/AM12/	RLA File :06/24/040/00049/AM12/	Lic.No/Date:0610024870 02.12.2011	Defer Date:21.03.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.				

43	Case No.:68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:21.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012				

44	Case No.:70/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00859/AM12/	RLA File :06/24/040/00047/AM12/	Lic.No/Date:0610024868 02.12.2011	Defer Date:21.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012				

45	Case No.:51/47/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00840/AM12/	RLA File :09/24/040/00401/AM12/	Lic.No/Date:0910050060 07.12.2011	Defer Date:21.03.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012. Accordingly the case may be re-listed on 21.3.2012.				

	Case No.:8/47/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
--	-----------------------------------	----------------------------	--	---------------------------------

46	HQ File :01/83/050/00797/AM12/	RLA File :03/95/040/00678/AM12/	Lic.No/Date:0310669372 08.12.2011	Defer Date:21.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.2.2012 issued by DIPP. Accordingly the case may be re-listed on 21.3.2012.				

47	Case No.:9/47/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00798/AM12/	RLA File :03/95/040/00674/AM12/	Lic.No/Date:0310669378 08.12.2011	Defer Date:21.03.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.2.2012 issued by DIPP. Accordingly the case may be re-listed on 21.3.2012.				

48	Case No.:39/47/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00828/AM12/	RLA File :05/23/040/00337/AM12/	Lic.No/Date:0510310581 08.12.2011	Defer Date:21.03.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.				

49	Case No.:48/47/83-ALC1/2011	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00837/AM12/	RLA File :02/24/040/00153/AM12/	Lic.No/Date:0210170473 09.12.2011	Defer Date:21.03.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. . Accordingly the case may be re-listed on 21.3.2012.				

50	Case No.: 54/47/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00843/AM12/	RLA File :02/24/040/00164/AM12/	Lic.No/Date:0210170431 09.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.2.2012. Accordingly the case may be re-listed on 21.3.2012.			

51	Case No.: 49/47/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00838/AM12/	RLA File :05/23/040/00350/AM12/	Lic.No/Date:0510311080 13.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

52	Case No.: 32/47/83-ALC1/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Deferred
	HQ File :01/83/050/00821/AM12/	RLA File :03/94/040/00723/AM12/	Lic.No/Date:0310670965 15.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

	Case No.: 2/39/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status: Case Approved
	HQ File :01/83/050/00682/AM12/	RLA File :03/95/040/00705/AM12/	Lic.No/Date:0310671309 16.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/74/2011-Ch.II dated 7.2.2012, the Committee decided to approve the case as under :-			

53	Export Item	Qty.	Import Item	Qty.
	I. Sterol 1203 (Lauryl Alcohol 3 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.595 Kg 0.404 Kg
	II. Sterol 1206 (Lauryl Alcohol 4 mole Ethoxylated)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.557 Kg 0.442 Kg
	III. Ster PEG 400 (Polyethylene Glycol 400)	1 Kg	1. Di Ethylene Glycol 2. Ethylene Oxide	0.256 Kg 0.743 Kg
	IV. Ster PEG 1500 (Polyethylene Glycol 1500)	1 Kg	1. Di Ethylene Glycol 2. Ethylene Oxide	0.071 Kg 0.929 Kg
	V. Stero CO 360 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 45 Mole Ethoxylate)	1 Kg	Ethylene Oxide	0.680 Kg
	VI. Stero TEA 85 EX (Containing 50% Tri Ethanol Amine 99% and 50% Mono Ethanolamine)	1 Kg	1. Tri Ethanol Amine 99% 2. Mono Ethanol Amine	0.500 Kg 0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

54	Case No.:35/47/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00824/AM12/	RLA File :03/95/040/00576/AM12/	Lic.No/Date:0310671315 16.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

55	Case No.:4/39/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00684/AM12/	RLA File :03/94/040/00789/AM12/	Lic.No/Date:0310671426 19.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 21.3.2012.			

56	Case No.:38/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00827/AM12/	RLA File :03/94/040/00822/AM12/	Lic.No/Date:0310671930 20.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

57	Case No.:41/47/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00830/AM12/	RLA File :10/24/040/00060/AM12/	Lic.No/Date:1010047206 20.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

58	Case No.:34/47/83-ALC1/2011	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Approved
	HQ File :01/83/050/00823/AM12/	RLA File :03/95/040/00698/AM12/	Lic.No/Date:0310672106 21.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/48/2009-Ch.III dated 29.8.2011, the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Reactive Blue 3 RG	1 Kg	Reactive Blue 49 Base	0.613 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	Case No.:42/47/83-ALC1/2011	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00831/AM12/	RLA File :05/24/040/00308/AM12/	Lic.No/Date:0510311997 21.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

60	Case No.:33/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00822/AM12/	RLA File :03/94/040/00850/AM12/	Lic.No/Date:0310672410 22.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

61	Case No.:55/47/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00844/AM12/	RLA File :02/24/040/00178/AM12/	Lic.No/Date:0210171400 23.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

Case No.:56/47/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:47/83-ALC1/2011	Status:Case
------------------------------------	---------------------------------------	------------------------------	--------------------

62			22.02.2012	Deferred
	HQ File :01/83/050/00845/AM12/	RLA File :02/24/040/00172/AM12/	Lic.No/Date:0210171374 23.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

63	Case No.:57/47/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00846/AM12/	RLA File :07/24/040/00382/AM12/	Lic.No/Date:0710084978 23.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

64	Case No.:25/47/83-ALC1/2011	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00814/AM12/	RLA File :03/95/040/00768/AM12/	Lic.No/Date:0310672756 26.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

65	Case No.:36/47/83-ALC1/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00825/AM12/	RLA File :03/94/040/00834/AM12/	Lic.No/Date:0310673030 27.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 21.3.2012.			

	Case No.:26/47/83-ALC1/2011	Party Name:MOHINI ORGANICS PVT.	Meet No/Date:47/83-ALC1/2011	Status:Case
--	------------------------------------	---------------------------------	------------------------------	--------------------

66		LTD.,	22.02.2012	Deferred
	HQ File :01/83/050/00815/AM12/	RLA File :03/95/040/00617/AM12/	Lic.No/Date:0310673485 29.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

67	Case No.:37/47/83-ALC1/2011	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00826/AM12/	RLA File :03/94/040/00836/AM12/	Lic.No/Date:0310673477 29.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 21.3.2012.			

68	Case No.:45/47/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00834/AM12/	RLA File :05/24/040/00263/AM12/	Lic.No/Date:0510312733 29.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

69	Case No.:63/47/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00852/AM12/	RLA File :05/24/040/00265/AM12/	Lic.No/Date:0510312734 29.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

	Case No.:27/47/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:47/83-ALC1/2011	Status:Case
--	------------------------------------	------------------------------	------------------------------	--------------------

70			22.02.2012	Deferred
	HQ File :01/83/050/00816/AM12/	RLA File :03/95/040/00704/AM12/	Lic.No/Date:0310673556 30.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

71	Case No.:28/47/83-ALC1/2011	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00817/AM12/	RLA File :03/95/040/00792/AM12/	Lic.No/Date:0310674274 03.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

72	Case No.:60/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00849/AM12/	RLA File :07/21/040/00773/AM12/	Lic.No/Date:0710085194 03.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

73	Case No.:64/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00853/AM12/	RLA File :07/24/040/00394/AM12/	Lic.No/Date:0710085193 03.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

	Case No.:30/47/83-ALC1/2011	Party Name:DEVHARSH INFOTECH	Meet No/Date:47/83-ALC1/2011	Status:Case
--	------------------------------------	------------------------------	------------------------------	--------------------

74		PVT.LTD.	22.02.2012	Deferred
	HQ File :01/83/050/00819/AM12/	RLA File :03/94/040/00714/AM12/	Lic.No/Date:0310674736 04.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

75	Case No.:43/47/83-ALC1/2011	Party Name:SOLAR INTERNATIONAL,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00832/AM12/	RLA File :11/24/040/00049/AM12/	Lic.No/Date:1110026536 04.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

76	Case No.:31/47/83-ALC1/2011	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00820/AM12/	RLA File :03/94/040/00880/AM12/	Lic.No/Date:0310674927 05.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

77	Case No.:61/47/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00850/AM12/	RLA File :04/24/040/00202/AM12/	Lic.No/Date:0410132584 06.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

	Case No.:29/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS	Meet No/Date:47/83-ALC1/2011	Status:Case
--	------------------------------------	---------------------------------	------------------------------	--------------------

78		INDIA PVT.LTD.	22.02.2012	Deferred
	HQ File :01/83/050/00818/AM12/	RLA File :03/94/040/00876/AM12/	Lic.No/Date:0310675471 09.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 21.3.2012.			

79	Case No.:62/47/83-ALC1/2011	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00851/AM12/	RLA File :02/24/040/00142/AM12/	Lic.No/Date:0210172229 10.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

80	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

81	Case No.:44/47/83-ALC1/2011	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00833/AM12/	RLA File :05/24/040/00364/AM12/	Lic.No/Date:0510315278 20.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 21.3.2012.			

	Case No.:59/47/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS	Meet No/Date:47/83-ALC1/2011	Status:Case
--	------------------------------------	-------------------------------	------------------------------	--------------------

82		PVT. LTD.	22.02.2012	Deferred
	HQ File :01/83/050/00848/AM12/	RLA File :10/24/040/00067/AM12/	Lic.No/Date:1010047792 20.01.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.2.2012. Accordingly the case may be re-listed on 21.3.2012.			

83	Case No.:1/47/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00790/AM12/	RLA File :31/83/040/00212/AM12/	Lic.No/Date:3110052854 08.02.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

84	Case No.:2/47/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00791/AM12/	RLA File :31/83/040/00211/AM12/	Lic.No/Date:3110052858 08.02.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

85	Case No.:3/47/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00792/AM12/	RLA File :03/94/040/00952/AM12/	Lic.No/Date:0310681466 10.02.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

	Case No.:4/47/83-ALC1/2011	Party Name:PARAMOUNT MINERALS &	Meet No/Date:47/83-ALC1/2011	Status:Case
--	-----------------------------------	---------------------------------	------------------------------	--------------------

86		CHEMICALS LIMITED	22.02.2012	Approved
	HQ File :01/83/050/00793/AM12/	RLA File :03/95/040/00948/AM12/	Lic.No/Date:0310681618 13.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/132/2011-Ch.II dated 30.11.2011, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Optical Brightener C.I	1 Kg	1. Cyanuric Chloride	0.111 Kg
	Fluorescent 113 Brightener		2. Diethanolamine	0.061 Kg
	(Assay 25%)		3. Diamino Stilbene Di	0.111 Kg
			Sulphonic Acid	
			4. Aniline	0.055 Kg
			5. Triethanolamine	0.060 Kg
			6. Glycerine	0.150 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	Case No.:5/47/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:47/83-ALC1/2011 22.02.2012	Status:Case Deferred
	HQ File :01/83/050/00794/AM12/	RLA File :03/94/040/00967/AM12/	Lic.No/Date:0310681651 13.02.2012	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 21.3.2012			

Date:06.03.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer